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No.K.13017/01/2017-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....
Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 15th October, 2018.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint (i) Smt. Jyoti Singh, S/Shri (ii) Prateek Jalan, (iii) Anup Jairam Bhambhani, and (iv) Sanjeev Narula, to be Judges of the Delhi High Court, in that order of seniority, with effect from the date they assume charge of their respective offices.

JK
15/10/2018

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

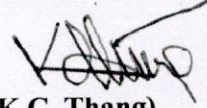
The Manager,
Government of India Press,
FARIDABAD

No. K.13017/01/2017-US.I

Dated 15.10.2018

Copy to:-

- 1 (i) Smt. Jyoti Singh, S/Shri (ii) Prateek Jalan, (iii) Anup Jairam Bhambhani, and (iv) Sanjeev Narula, c/o The Registrar General, Delhi High Court, New Delhi.
- 2 The Secretary to Lt. Governor, NCT of Delhi, Delhi.
- 3 The Secretary to Chief Minister, NCT of Delhi, Delhi.
- 4 The Secretary to the Chief Justice, Delhi High Court, New Delhi.
- 5 The Chief Secretary, Government of NCT of Delhi, Delhi.
- 6 The Registrar General, Delhi High Court, New Delhi.
- 7 The President's Secretariat, (CA.II Section), New Delhi.
- 8 PS to Principal Secretary to the Prime Minister, New Delhi.
- 9 Registrar (Conf.), O/o Chief Justice of India, 10, Tees January Marg, New Delhi.
- 10 PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(RK))/DS(S)/S.O.(Desk)
- 11 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).



(K.C. Thang)

Under Secretary to the Government of India
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